

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : F : NEW DELHI
BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No.7361/Del/2018
Assessment Year: 2015-16

Rakesh Jham,
H-68, Rajouri Garden,
New Delhi.

Vs ITO,
Ward-45(2),
New Delhi.

PAN : AAGPJ4650D

(Appellant)

(Respondent)

Assessee by	:	Ms Akriti Dhawan, Advocate
Revenue by	:	Shri Atiqu Ahmed, Sr. DR
Date of Hearing	:	26.10.2021
Date of Pronouncement	:	26.10.2021

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 29.08.2018 of the CIT(A)-15, Delhi, relating to the assessment year 2015-16.

2. The ld. Counsel for the assessee, at the time of hearing, sought withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has also obtained Form No.3 from the Department. He accordingly submitted that this appeal may be allowed to be withdrawn.

3. In absence of any objection from the side of the ld. DR, the request of the assessee for withdrawal of the appeal is allowed. Accordingly, the appeal filed by the assessee is dismissed.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 26th October, 2021.

Sd/-

(KULDIP SINGH)
JUDICIAL MEMBER

Dated: 26th October, 2021.

dk

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Asstt. Registrar, ITAT, New Delhi